In addition, One (1) State Central Library and Twenty six (26) District Libraries of Rajasthan have been provided books worth ₹ 151.02 lakhs under the Central Book Selection Scheme of RRRLF.

National Mission on Libraries:

Details of the sanction are given below:

(₹ in lakhs)

Sl. No.	Library	Improvement of infrastructure	Up-gradation of technology	Facilities of specially abled groups	Advocacy outreach	Total amount sanctioned	NML share	State share
1.	State Central Library, Gandhinagar, Jaipur	100.00	83.51	0.00	0.00	183.51	137.63	45.88
2.	Sarbajanik Mandal Pustakalaya, Kota, Rajasthan	50.00	6.48	4.98	2.00	63.46	47.59	15.87

Museums:

Government of Rajasthan had sent 7 proposals for financial assistance for establishment/development of Albert Hall Sangrahalaya, Jaipur; Shiv Museum, Jaipur; Music Museum, Shisodia Rani Bagh, Jaipur; Rajkiya Sangrahalaya, Shahpura; Rajkiya Kala-Dirgha Chandrawati, Sirohi; Rajkiya Sangrahalaya, Mandor, Jodhpur and Rajkiya Sangrahalaya, Udaipur, which are not as per eligibility criteria of the scheme.

Illegal construction/encroachment in the vicinity of heritage sites

3066. SHRI BHUPENDER YADAV: Will the Minister of CULTURE be pleased to state:

(a) the action taken by Government to prevent illegal construction/ encroachment in the vicinity of heritage sites and forts in the country;

(b) whether any technology, such as drones, are being used to check such construction, building or industrial activity in the vicinity of heritage sites and forts; and

(c) what prevent ASI from taking action against the offenders and can that be resolved?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The encroachments in the protected monuments and protected areas are

removed as per the provisions contained in the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 framed thereunder. Superintending Archaeologists are also authorised to issue show cause notices under the provisions of Ancient Monuments and Archaeological Sites and Remains Act 1958 and Rules 1959 followed by a direction to the District Collector/Magistrate by Central Government to remove such encroachment under section 19 (2) of the Act and Rule 38 (2). In order to contain the encroachments and removing them, the Superintending Archaeologist in charge of the Circles have been vested with the powers of an Estate Officer to issue eviction notices/orders to the encroachers under Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Further, assistance in such cases is also sought from the respective State Government/Police and where there are no fruitful results actions are initiated against the encroachers by filing cases in the court of law. Accordingly actions are taken on notice of illegal construction/encroachment.

In addition to the regular watch and ward staff, private security personnel, State police guards and CISF have also been deployed for the safety and security of selected monuments.

(b) There is no such proposal for using drones, to check construction, building or industrial activity in the vicinity of heritage sites and forts.

(c) As per the statutory provisions the Archaeological Survey of India is bound to approach the District Magistrate/Collector for removal of encroachments from protected monuments/area and unathorised constructions in the prohibited and regulated areas. In few cases, Archaeological Survey of India approaches even the Courts for legal action against the persons who have encroached upon the protected monument/ area or have indulged in construction activities in prohibited and regulated areas in violation of the AMASR Act, 1958 or Rules, 1959.

Documentation of Antiquities and Monuments under NMMA

3067. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of CULTURE be pleased to state:

(a) whether Government has contracted out the documentation of antiquities and monuments to contractors and not the subject specialists under National Mission for Monuments and Antiquities;

(b) whether it is a fact that the documentation done by the contractors is far sub-standard to be uploaded in the official website of NMMA, despite release of crores of rupees without reasonable verification of work done in 2014-15 to 2016-17; and

(c) whether Government would stop further syphoning of funds to the contractors and get the entire matter examined by a Committee of independent subject specialists?